CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/01169/2015

Date of Order: 14.10.2015

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Archana Sengupta
Vs.
Union of India & Ors. (E. C. Rly)

For the Applicant

: Mr. B. Chatterjee, Counsel

For the Respondents

: None

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

- 2. None appeared on behalf of the respondents despite notice. As such I invoked Rule 16 of CAT (Procedure) Rules, 1987.
- 3. The applicant is aggrieved due to non-consideration of her representation dated 19.02.2015 by the Divisional Railway Manager, East Central Railway, Dhanbad, seeking family pension as unmarried daughter of late D. K. Sengupta, Ex-Bridge Insp/ZTS/Bhuli. As no adverse order as yet been passed and the representation is not
 yet been decided by the authority, learned counsel for the applicant submitted that he shall be satisfied if a direction is given to the respondent authority to consider the case of the applicant, in accordance with law, in a time bound manner.
- 4. In such view of the matter and in the interest of justice the OA is disposed of without expressing any opinion in regard to the merits, with a direction upon the Divisional Railway Manager i.e. respondent no. 4 or any other competent authority to look into the grievance of the applicant, and give a personal hearing, if required, and to pass an appropriate reasoned and speaking order, in accordance with law, in regard to her claim, within a period of 3 months from the date of receipt of a copy of this order. If nothing stands in the way, appropriate benefits shall be granted within one month thereafter.

5. OA is accordingly disposed of. No costs.

(Bidisha Banerjee) Member (J)

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